

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.11274/2021

(Arising out of impugned final judgment and order dated 10-02-2021 in WPST No.96099/2020 passed by the High Court Of Judicature at Bombay)

UNION OF INDIA &amp; ORS.

Petitioner(s)

VERSUS

MUKESH MADHU REGAR

Respondent(s)

(FOR ADMISSION and I.R. and IA No.86768/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

WITH

SLP(C) No. 11273/2021 (IX)

(FOR ADMISSION and I.R. and IA No.86760/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 11921/2021 (IX)

(FOR ADMISSION and I.R. and IA No.92465/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 12150/2021 (IX)

(FOR ADMISSION and I.R. and IA No.94621/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 12577/2021 (IX)

(FOR ADMISSION and I.R. and IA No.99446/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 11397/2021 (IX)

( IA No.87275/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 30-09-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE M.M. SUNDRESHFor Petitioner(s) Mr. N. Venkataraman, Ld. ASG  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Tejas Patel, Adv.  
Mr. Shashank Shekhar, Adv.  
Ms. Preeti Rani, Adv.  
Mr. V. Chandra Shekara Bharathi, Adv.

For Respondent(s) Dr. Sujay Kantawala, Adv.  
Mr. Azmat Hayat Amanullah, AOR  
Mr. Sujit Sahoo, Adv.  
Mr. Aditya Talpade, Adv.  
  
Ms. Aneeta Kataria, Adv.  
Mr. Kailas Bajirao Autade, AOR  
Mr. P. Prakash, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned Additional Solicitor General for the petitioners state that he needs a short accommodation to file rejoinder within three weeks.

Interim order dated 06.8.2021 to continue until further orders.

List on a non-miscellaneous Tuesday in the month of January, 2022.

(RASHMI DHYANI)  
COURT MASTER

(POONAM VAID)  
COURT MASTER